

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COMPANY APPEAL (AT)(INSOLVENCY) NO.1398 OF 2019

In the matter of:

Ambika Prasad Sharma

Appellant

Vs

Horizon Buildcon Pvt Ltd & Anr

Respondent

Present:

Mr. Abhimanyu Bhandari, Mr. Mangesh Krishna, Mr.Vikrant Singh, Ms Nattasha Garg, Advocates for appellant.

Mr. Abhishek Anand, Mr Kunal Godhwani, Advocates for Respondent No.1.

Mr. Aishvary Vikram, Ms Mrinali Prasad, Mr. Vikash Chandra Shukla, Advocates for R2.

ORDER

25.03.2021- Heard learned counsel Mr.Abhimanyu Bhandari in rejoinder. Hearing concluded. Learned counsel for the parties may file short written submissions not more than three pages, if not filed. Learned counsel for the Respondent may file short note not exceeding one page in response to arguments advanced by learned counsel for the appellant, Mr. Abhimanyu Bhandari. This be done within five days.

Judgement reserved.

(Justice Bansi Lal Bhat)
Acting Chairperson

(Dr. Ashok Kumar Mishra)
Member (Technical)

(Ms Shreesha Merla)
Member (Technical)

Bm/gc